

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT APPLICATION NO.143 OF 2006
IN
ORIGINAL APPLICATION NO.17 OF 2003

MONDAY, THIS THE 26TH DAY OF MARCH, 2007

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN
HON'BLE MR. K.S. MENON, MEMBER-A

Lal Chand, Son of Late Baij Nath,
Resident of Village Chabillah,
P.O. Utaraon, District-Allahabad

By Advocate: Sri K. S. Rathore Applicant
Versus

Shri K. Babia
Major General,
Director, Chief Engineer Central Command,
Lucknow.

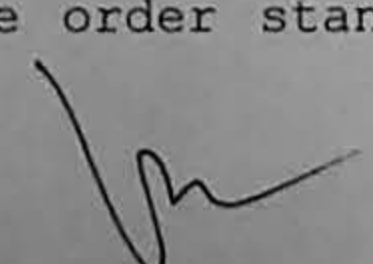
By Advocate: Shri S. Singh Contemnor/Respondents
ORDER

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN

List revised. Shri U. S. Rathore, holding brief
of Shri K. S. Rathore, ~~counsel~~ ^{appears} for the applicant and
Shri Saurabh holding brief of Shri S. Singh, ~~counsel~~ for the respondents.

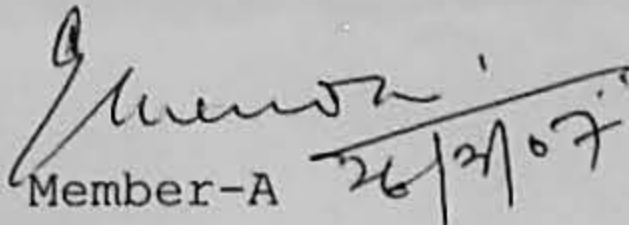
2. Learned counsel for the respondents files affidavit of compliance. Copy of which has already been given to the other side. We have perused the order dated 06.07.2006 annexed to the compliance affidavit.

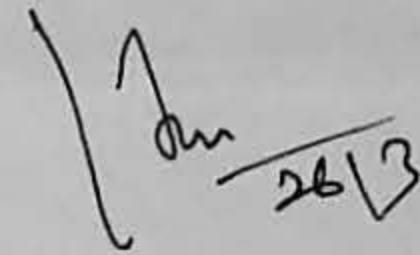
3. We are of the view, that there are no good grounds for proceedings against the respondents in this contempt proceeding as the order stands complied



with. If the applicant is dissatisfied with the order by which his representation was disposed of, he is free to seek proper remedy but the same cannot be ~~approved~~^{looked into} in these contempt proceedings.

4. Contempt proceedings are dropped and notices issued are discharged.


Member-A 26/2/07


Vice-Chairman 26/3

/ns/